

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 10th day of March, 2005.

QUORUM : HON. MR. K.B.S. RAJAN, J.M.

M.A. No.3807/03 IN Rev.A. No. 34/03

IN

O.A. No.393/00

Sunil Kumar Srivastava, son of Shri B.N. Srivastava, resident of 17-A, Hashimpur, Tagore Town, Allahabad.

.....Applicant.

Counsel for applicant : Sri H.L. Pandey.

Versus

1. Union of India through the Comptroller Auditor General of India, New Delhi.
2. The Principal, Accountant General, Uttar Pradesh.

.....Respondents.

Counsel for respondents : Sri S. Singh.

ORDER

BY HON. MR. K.B.S. RAJAN, J.M.

M.A. No.3807/04 has been filed praying for restoration of the Review Application No.34/04 in O.A. No.393/00. Reasons for non-appearance on 22.7.2004, when the Review Application was dismissed in default, being sufficient, Review Application is restored to its original position.

2. ^{Issue} The short history involved in this case is whether the applicant was ever working in the respondents' organization during the period 1982-83 onwards. Though the averment was made in the application, the applicant could not produce any documentary evidence in support of the same. It is on account of the same that O.A. No.393/00 was dismissed vide order dated 4.6.2000. It is against this order that the applicant had filed Review Application No.34/03. Here again, the applicant had only expressed his inability to produce any documentary evidence in support of his contention that he had worked in the respondents' organization during the years 1982-83, 84-86, 87-89, 90-92, 93-95 and 96-97. He has only prayed for a direction to the respondents to file copies of vouchers of payment of wages to the applicant.



3. The rules relating to review are clear. It is purely when there is an error omission, which is apparent on the face of records then a review could be possible. Since in this case, no such error on the face of record has been pointed out, the Review Application fails and is accordingly dismissed. No order as to costs.

4. Such a review could well be by circulation itself. However, as a matter of indulgence the Registry has listed this case for hearing and the applicant is not present either in person or through counsel. Hence, the case has been decided accordingly.



J.M.

Asthana/